

**Transport Subsidy**

1586. SHRI TH. CHAOBA SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether there is any parity between transport subsidy and the corresponding central excise duty payment of the products on which subsidy is sought to be claimed by the entrepreneurs particularly in North Eastern region;

(b) the criteria adopted to examine the bonafides of the claims with reference to actual payment of central taxes of the quantum of produce on which such subsidy is claimed; and

(c) the details of the mechanism to verify the authenticity of claims to prevent bogus claims?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Subsidy is allowed to an entrepreneur on the transportation cost incurred on the movement of raw material and finished goods from the designated rail-heads/ports upto the location of the industrial unit and vice-versa. The Scheme does not provide for the linkage of any segment of central revenue collection such as excise duty, custom duty and other taxes, etc. for determining the quantum of eligibility of the claim by the State Level Committee.

Transport Subsidy is implemented through the agency of the State Governments. The Scheme provides that State Government/UT Administration will set up a committee consisting of Director of Industries, a representative each of the State Industries Department and State Finance Department etc. including a nominee of the Ministry of Industry. All claimant units are required to submit their claims to the Director of Industries alongwith the proof of raw material imported and finished goods exported out of such areas. The State Level Committee set up for the purpose will scrutinise all the claims and the State Government will disburse the subsidy to the eligible units on the specific recommendation of the State Level Committee and reimbursement is claimed subsequently from the Central Government. The role of the Central Government is limited to reimbursement of the subsidy disbursed by the State Government.

Adequate provisions are available under the Scheme to check any misuse of the Transport Subsidy.

Notwithstanding the provisions of the Scheme, Government of India, State Government/UT Administration have full discretion to refuse to entertain or reject any claim for Transport Subsidy if made on false statement or any misrepresentation of facts made by an entrepreneur(s).

**Training Centres of Coir Boards in Karnataka**

1587. SHRI A. SIDDARAJU : Will the Minister of INDUSTRY be pleased to state:

(a) the number of Training Centres of Coir Board are functioning in Karnataka;

(b) the number of persons are given training per year and likely to be given during 1999-2000;

(c) whether there is any Coir Board Training Centre in Chamarajanagar; and

(d) if not, the steps being taken to set up a Training centre there?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a), The Coir Board is running a Regional Coir Training and Development Centre at Arsikere in the State of Karnataka. Besides this, Field Training Centres to impart training to women in eight localities on Motorised Coir Spinning Ratts have been started.

(b) A total number of 147 persons were trained during the year 1998 and 400 persons are likely to be trained during 1999-2000 in Karnataka.

(c) No, Sir.

(d) There is no such proposal under consideration at present.

*Pay Revision of Insurance and Bank Employees*

1588. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of FINANCE be pleased to state:

(a) whether the revision of pay scales of Insurance and Banking Sector employees are pending before the Government for a long time;

(b) if so, the reasons therefor;

(c) the details of their demands; and

(d) the reaction of the Government on each of their demands?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (d) Negotiations for wage revision are in progress between the employees' associations and the managements of the insurance companies in the insurance sector; and between the employees' associations of the banks and the Indiar. Banks' Association in the banking sector. The proposals will come before the Government only when they are finalised.

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**Recruitment in Public Financial Institutions**

1589. PROF. JOGENDRA KAWADE : Will the Minister of FINANCE be pleased to state:

(a) whether the Public Sector Banks and Financial Institutions viz. Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India (ICICI) have been recruiting management trainees in officer cadre by way of campus recruitment from few institutes instead through open advertisement in National Newspapers;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial steps taken in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Yes, Sir. Public sector banks which fulfill the criteria of autonomy and the financial institutions like the IDBI, IFCI, ICICI have been recruiting management trainees to built up specialisation in executive cadre by way of campus recruitment from reputed institutions. Campus recruitment is a normal procedure adopted by the financial institutions both in the private as well as public sector. The selection

is made on merit, usually through a system of interviews held by a selection Committee. The public sector banks fulfilling the autonomy criteria like profitability etc. are authorised to fill upto 30 per cent vacancies of probationary officers earmarked for direct recruitment, by way of campus recruitment from recognised management and other professional institutions. The procedure followed for such recruitment is clear and transparent and the policy in this regard is to be approved by the Board of Directors of the Bank.

(c) Does not arise.

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**KVIC Programmes in Meghalaya**

1590. SHRI P.R. KYNDIAH : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Khadi and Village Industries Commission (KVIC) programmes are accessible to weaker sections of the society, tribals and rural artisans;

(b) the number of such projects are running under KVIC schemes in Meghalaya and the quantum of assistance disbursed during the last two years; and

(c) the status of National Programme of Bee keeping to generate employment opportunities in rural areas and the allocation of funds for Meghalaya under this scheme?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) Yes, Sir.

(b) In the State of Meghalaya, 34 projects under Margin Money Scheme amounting to Rs. 99.65 lakhs have been sanctioned. Out of this, margin money amount of Rs. 29.91 lakhs has been disbursed. Under Margin Money Scheme, KVIC has permitted State Khadi and Village Industries Board to sanction projects upto Rs. 25 lakhs. The Meghalaya State Khadi and Village Industries Board has disbursed Rs. 148.08 lakhs during 1995-96 and Rs. 338.85 lakhs during 1996-97 under Consortium Bank Credit.

(c) Under the National Programme of Beekeeping, 74 institutions have been identified for implementing the programme. There are no directly aided institutions under